

C I R C U L A R

Sub: COURTS – CRIMINAL – COVID-19 – Letter of the Superintendent, District Jail, Eluru – Requesting for necessary orders to the Courts to send the prisoners to District Jail, Eluru for admission only after conducting the COVID-19 Test and result is Negative - Certain instructions – Issued – Regarding.

Ref:- Lr.No.DJ/ELURU/JR(MG)/953/2020, dated 19.05.2020 from the Superintendent, District Jail, Eluru.

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The Superintendent, District Jail, Eluru, submitted a letter under reference cited, stating that the higher authorities of Prisons Department instructed his office to take admissions of newly remanded/convicted prisoners, who are duly testing negative COVID-19 issued by the valid Government Medical Authority along with NHRC medical certificate and requested to issue necessary orders to the Courts.

Hence, all the Judicial Officers working in the Unit of West Godavari are requested to direct the concerned Station House Officers in their Jurisdiction to conduct **COVID-19** Test to the remand prisoners produced before them and they shall be admitted in District Jail/Sub Jails, only after test result is **Negative**.


**I ADDL. DISTRICT JUDGE,
FAC/ PRL. DISTRICT JUDGE,
W.G., ELURU.**

To

All the Judicial Officers in the Unit of West Godavari.

Copy to:

The District Collector, West Godavari, Eluru.
The Superintendent of Police, West Godavari, Eluru.
The District Medical and Health Officer, West Godavari, Eluru.
The Superintendent, District Jail, Eluru.
The Superintendent, Government Hospital, Eluru

The Superintendent, PTR Section, District Court, Eluru.

The System Officer-incharge, Server Room, District Court, Eluru, with a direction to upload the same into the District Court's Official Website and send to the emails of the Officers.

DID NO 1782
DATE 20/5/2020